

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1994
ANSWERED ON:26.07.2002
EXPANSION OF SUGAR MILLS
RAMDAS ATHAWALE

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of proposals received seeking financial assistance from Sugar Development Fund for expansion and modernisation of sugar mills as on date, State-wise;
- (b) the names of sugar mills provided financial assistance from the said fund during each of the last three years, till date, year-wise;
- (c) the terms and conditions for providing such loans;
- (d) whether these sugar mills have fully utilized the above fund; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SREENIVASA PRASAD)

(a): The State-wise position of application received from sugar mills for grant of loans for modernisation/expansion/rehabilitation of sugar mills from Sugar Development Fund (SDF) from 1985-86 onwards till date is at Annexure-I.

(b),(c),(d)&(e) : A list showing the names of sugar units which have been sanctioned loans from Sugar Development Fund for modernisation/expansion from the year 1999-2000 onwards till date and the position of disbursement of the loan instalment and utilisation of loans by these units alongwith reasons for non-utilisation of loan, wherever applicable is at Annexure-II.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 1994 DUE FOR ANSWER ON 26.07.2002 IN THE LOK SABHA.

STATEMENT REFERRED IN REPLY TO PARTS (a) OF UNSTARRED QUESTION No. 1994 FOR ANSWER IN LOK SABHA ON 26.07.2002.

Sl. No. State No. of applications

1 Andhra Pradesh	15
2 Bihar	17
3 Gujarat	10
4 Haryana	06
5 Karnataka	16
6 Maharashtra	64
7 Madhya Pradesh	04
8 Orissa	01
9 Punjab	06
10 Tamil Nadu	13
11 Uttar Pradesh	95

Total 247

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (b),(c),(d)&(e) OF UNSTARRED QUESTION NO. 1994 DUE FOR ANSWER 26-07-2002 IN THE LOK SABHA.

NAMES OF SUGAR MILLS WHO HAVE BEEN SANCTIONED FINANCIAL ASSISTANCE FROM SUGAR DEVELOPMENT FOR MODERNISATION/ EXPANSION DURING THE YEAR 1999-2000 TO 2002-2003 (TILL DATE) AND STATUS OF UTILISATION OF THE LOAN

1999-2000

Sl. No.	Name of the Sugar Mills	Instalment	Status of released utilization
1.	Shree Maroli Vibhag Khand Udyog Sahakari Mandli Ltd., Maroli, Distt.Navsari, Gujarat.	I & II	Fully utilised.
2	M/s Davengere Sugar Co. Ltd., Davengere, Karnataka.	I & II	Fully utilised.
3	M/s Bannari Amman Sugars Ltd., Alaganchi, Distt.-Mysore, Karnataka.	I & II	Fully utilised.
4	M/s Shri Datta SSK Ltd., Asurle-Porle, Tal.Panhala, Distt.Kolhapur, Maharashtra.	I & II	Fully utilised.
5	Shrigonda SSK Ltd., Shrigonda, Tal.Shirgonda, Distt.Ahmednagar, Maharashtra.	I & II	Fully utilised.
6	L.H. Sugar Factories Ltd., Pilibhit, Distt.-Pilibhit, Uttar Pradesh.	I & II	Fully utilised.
7	Ganpati Sugars Ltd., Sangaredely, Distt.-Medak, Andhra Pradesh.	I & II	Fully utilised.

2000 - 2001

Sl. No.	Name of the Sugar Mills	Instalment	Status of released utilisation
1	Eastern Sugars Ind. Ltd., Motihari, Distt.-East Champaran, Bihar.	I & II	Fully utilised.
2	Piccadily Agro Ind. Ltd., Bhadson, Distt.Karnal, Haryana.	I & II	Fully utilised.
3	Jawahar SSK Ltd, Hupari, Distt.Kolhapur, Mah.	I & II	Fully utilised.
4	Shri Tatyasaheb Kore Warana SSK Ltd., Warananagar, Distt. Kolhapur, Mah.	I & II	Fully utilised.
5	Sakthi Sugars Ltd., Sakthinagar, Distt.-Erode, Tamil Nadu.	I & II	Fully utilised.
6	Kisan Sahakari Chini Mills Ltd., Nadehi, Distt.Udham Singh Nagar, UP.		Cancelled on 13.3.2001 on the request of State Fedn.
7	United Provinces Sugar Co. Ltd., Seorahi, Distt. Kushinagar, UP.	I & II	Fully utilised.

(2001-02)

Sl. No.	Name of the Sugar Mills	Instalment	Remarks	Status of released utilisation
1.	Kovur Coop. Sugar Fty. Ltd., Nellore, AP.	I & II		Fully utilised.
2.	Mula SSK Ltd., Sonai, Distt. Ahmednagar, Mah. (STM case)	I & II		Fully utilised.
3.	Indapur SSK Ltd., Indapur, Distt.Pune, Maharashtra.	I (full amount)		Fully utilised.
4.	Terna Shekari SSK Ltd., Dhoki, Maharashtra. (STM case)	I & II		Fully utilised.
5.	Ramgarh Chini Mills Ltd., Ramgarh,			

- Distt.Sitapur, UP. Nil. In process for disbursement of loan.
6. Chhatrapati Sahu SSK Ltd., Kagal, Distt. Kolhapur, Maharashtra. I & II Fully utilised.
- 7 Pratappur Sugar & Ind. Ltd., Pratappur, Distt. Deoria, UP. (STM case) I & II Fully utilised.
8. Ravalgaon Sugar Farm. Ltd., Ravalgaon, Distt. Nasik, Maharashtra I Under imple- Ist. Instalment entation. not fully utilised.
9. Upper Ganges Sugar & Ind. Ltd., Sidhwalia, Distt. Gopalganj, Bihar. I & II Fully utilised.
10. Jai Jawan Jai Kisan SSK Ltd., Nalegaon, Maharashtra Nil. Not yet disbursed due to non - completions of required formalities.
11. Ghaghara Sugars Ltd., Ajabapur, Jungbahadurganj Distt.Lakhimpur Kheri, Maharashtra. I & II Fully utilised.
12. M/s Mawana Sugar Works, Mawana, Distt.Meerut, UP. Nil. Not yet disbursed for want of required formalities
13. Godavari Sugar Mills Ltd., Sameerwadi, Distt. Bagalkot, Karnataka. (STM case). I Under imple- Ist. instalment. entation. Fully utilised.
14. Majalgaon SSK Ltd., Telegaon, Tal.Majalgaon, Distt.-Beed, Maharashtra. Nil Not yet disbursed due to non - completions of formalities.
15. Varalakshmi Sugars, (Div. of GMR Tech. & Ind. Ltd.), Sankili, Distt. Srikakulam, A.P. Nil. Not disbursed due to non-completions of required formalities
16. Dnyaneshwar SSK Ltd., Newasa, I Under imple- Ist instalment. Distt. Ahmednagar, Mah. entation. Fully utilised.
17. Bannari Amman Sugars Ltd., Sathyamangalam, Distt.-Erode, T.N. I & II Fully utilised.
18. Vithal SSK Ltd., Gurusale, Pondharpur, I Under Imple- Ist instalment. Distt.- Solapur, Maharashtra. I entation. which is recently released
19. EID Parry (India) Ltd., Pugalur, Not yet Fully utilised. Distt.Karur, (TN) Nil. disbursed due to non-completions of required formalities.
20. Sanjivani (Takli) SSK Ltd., Kopargaon, I Under Imple- Ist instalment Distt.- Ahmednagar, Maharashtra. entation. released recently
21. The Chodavarm Coop. Sugars Ltd., I&II Fully utilised. Chodavaram, Distt.-Vishakhapatnam, AP

Sl. No. Name of the Sugar Mills Instalment released Status of utilisation

1 M/s Shree Talala Taluka Sahakari Khand Udyog Mandli Ltd., Talala, Distt. Junagarh, Gujarat. NIL Not yet completed the required formalities for disbursement.

2 The Simbhaoli Sugar Mills Ltd., Simbhaoli, Distt. Ghaziabad, UP. NIL Not yet completed the required formalities for disbursement.

3 Shree Sidheshwar SSK Ltd., Kumathe, Distt. Solapur, Maharashtra. NIL Not yet completed the required formalities for disbursement.

Note : The loan for modernisation/expansion of sugar mills provided from SDF is disbursed in two equal instalments. After sanction of loan the sugar units are required to complete a number of formalities/documentation before disbursement of the first instalment. The second instalment is released only after due certification of full utilisation of the first instalment. The status of utilisation of the loan is certified by the respective monitoring agency i.e. IFC/NCDC.

The loan sanctioned for modernisation/expansion/rehabilitation is subject to the following conditions :-

(i) the sugar undertaking shall utilize the amount of loan to meet liability on account of shortfall of promoter's contribution in the total project cost;

(ii) the sugar undertaking shall execute an agreement as required under the provision of sub-rule (9)(i) of rule 16 of Sugar Development Fund Rules, 1983 before disbursement of the loan by the Industrial Finance Corporation of India/National Cooperative Development Corporation.

(iii) the sugar undertaking shall create second charge on its fixed and movable assets in favour of the Central Government.

(iv) the sugar undertaking will have to repay fully all the sums which have become due in respect of the Sugar Development Fund and the Levy Sugar Price Equalisation Fund.

(v) the sugar undertaking will avail the first instalment of the sanctioned amount within a period of two years from the date of issue of sanction, failing which the approval will automatically lapse;

(vi) the actual disbursement of loan will be made subject to the availability of funds in budget of the Sugar Development Fund, and

(vii) the sugar undertakings should maintain the accounts separately and all payments therefrom should be met only through cheque to ensure proper utilization of the fund released for the purpose for which sum has been sanctioned.